

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA NO. 221 OF 2015 IN
DFR NO. 1072 OF 2015**

Dated : 23rd November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s. Vedanta Ltd.

...Appellant(s)

Versus

Odisha Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Tabrez Malawat

Counsel for the Respondent(s) : Mr. Rutwik Panda
Mr. G. Umapathy
Ms. Anshu Malik for R.1

Mr. R.K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R. 3 & 4

Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza for R.2

ORDER

IA NO. 221 OF 2015
(Appl. for condonation of delay)

Learned counsel for the applicant/appellant seeks three weeks time to file rejoinder. He may file the same on or before 14.12.2015 after serving copy on the other side.

List the matter on **08.01.2016.**

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson